

HIGH COURT OF KARNATAKA, BENGALURU

May 02, 2021

NOTIFICATION

In view of the decision of the SOP Committee, Hon'ble the Chief Justice is pleased to pass the following order in continuation of Notification dated April 27, 2021:

The following districts

1. Bangalore Urban :
 - a) City Civil Court
 - b) Small Causes Courts
 - c) CMM Courts
 - d) Family Courts
2. Mysuru
3. Tumakuru
4. Ballari
5. Bangalore Rural Courts located in City Civil Court Complex

are having active Covid-19 Positive cases of more than 10,000, and hence the following steps are taken to curb the rise of Covid-19 cases with effect from Monday, 03rd May 2021, until further orders :

1. The entry of litigants, party in person, visitors, Advocates clerks and the Advocates to the Court premises is prohibited.
2. Cases of Vacation Court shall be filed through e-filing only and said cases shall be heard through Video Conference only.
3. Recording of evidences in criminal cases, physical appearance of the accused person to the Court premises shall be prohibited.
4. All bail applications / petitions shall be filed through e-filing only. The said e-filing can be on either using the CIS software or by sending scanned copy to email-id mentioned below:

Bangalore Urban :

- a. City Civil Court – ccc-blru@hck.gov.in
- b. Small Causes Courts – scc-blr@hck.gov.in
- c. Chief Metropolitan Magistrate Courts – cmmbldr@hck.gov.in
- d. Family Courts – nyayadegula-blr@hck.gov.in

Mysuru – pdj-mysuru@hck.gov.in
Tumakuru – pdj-tumakuru@hck.gov.in
Ballari – filingpdjballari@gmail.com
Bangalore Rural – pdj-blrr@hck.gov.in

Hearing of the bail petitions shall be through Video Conference only. The Video Conference link will be shared to the same registered email id. Video Conference link will be of Jitsi platform. (<https://meet.jit.si/>..)

5. Only in cases of remand where accused is produced physically, the physical appearance of the advocate is permitted.
6. For pending matters to be heard, memo for postings may be sent through email to the above mentioned email id mentioning the extraordinary reason for taking the matter for hearing. If considered, date of hearing will be communicated to the registered email id.
7. The Principal District and Sessions Judges / Chief Judges as far as possible utilize bare minimum staff and services of staff travelling from outside the head quarters shall not be utilized for attending the Court.
8. The Principal District and Sessions Judges / Chief Judges of these 5 districts shall make in-charge arrangement for hearing the bail Applications / Petitioners by the Judicial Officers who resides in the district head quarters. All the remand matters shall be considered by the Jurisdictional Magistrate in their respective locations.

BY ORDER OF HON'BLE THE CHIEF JUSTICE,

Sd/-

**(T G SHIVASHANKARE GOWDA)
REGISTRAR GENERAL I/c**